

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary
Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
EQUIS INDIA ADVISORS PRIVATE LIMITED

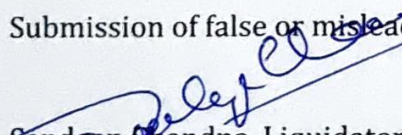
1.	Name of Corporate Person	Equis India Advisors Private Limited
2.	Date of Incorporation of Corporate Person	14-12-2011
3.	Authority under which corporate person is incorporated / registered	Registrar of Companies, Delhi & Haryana
4.	CIN of Corporate Person	U74900HR2011PTC081894
5.	Address of the Registered Office and Principal Office (If Any) Of Corporate Person	Suite # 131, Corporatedge, Level 1, Tower A Building No. 10, DLF Cyber City, Phase 3 Gurgaon, Haryana - 122002
6.	Liquidation commencement date of Corporate Person	09.09.2021
7.	Name, address, email address, tel. no. and the Registration Number of the Liquidator	Sandeep Chandna #23, Ground Floor, A-Block, South City-2, Sector-49, Sohna Road, Gurugram-122018 cssandeep@live.in Mob - 9810768844 Reg. No.: IBBI/IPA-002/IP-N00447/2017-2018/11237
8.	Last date for submission of claims	08.10.2021

Notice is hereby given that the Equis India Advisors Private Limited has commenced voluntary liquidation on 09.09.2021

The stakeholders of Equis India Advisors Private Limited are hereby called upon to submit a proof of their claims, on or before 08.10.2021, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Sandeep Chandna, Liquidator
Reg. No.: IBBI/IPA-002/IP-N00447/2017-2018/11237
Gurugram,
09 September 2021